

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3597
ANSWERED ON:12.12.2002
CASES OF FORGERY /FALSIFICATION
IQBAL AHMED SARADGI;VINAY KUMAR SORAKE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there have been cases of forgery/falsification of court records in Patna High Court resulting in filing of appeals in the same court on verdicts already handed over by a Division Bench of the same Court;
- (b) if so, whether any investigation has been ordered on the ramifications of this racket and whether involvement of Court staff and Bar Association members has been established;
- (c) if so, the action being initiated against the involved persons including the litigants;and
- (d) the steps being taken to check such frauds in future?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI JANA KRISHNAMURTHY):

(a) to (c) The Bench of the Patna High Court presided over by Hon`ble the Chief Justice and Hon`ble Mr. Justice R.N. Prasad vide order dated 8th August, 2002 passed in L.P.A. No. 859 of 2002, has directed the Registrar General of the Court to hold an enquiry in the matter. The Bench has further been pleased vide order dated 22nd October, 2002 to file complaint before the Chief Judicial Magistrate against the concerned persons under Chapter XI of Indian Penal Code, 1860. Besides four members of the High Court staff have been placed under suspension.

(d) It is hoped that timely action, as taken in this case, will deter recurrence of such cases in future.